CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 247/MP/2024 alongwith 22/IA/2025

Subject	:	Petition to adjudicate on the disputes between the Petitioner and the Respondents in regard to the claims of the Petitioner and to Declare that the Respondents 1 to 4 are liable to compensate the Petitioner for the capacity charges, Gas Transmission Charges, Imbalance Charges and Refund the Capacity Charges including disincentives for the period from 1.10.2006 to 1.10.2012.
Petitioner	:	GVK Gautami Power Limited
Respondent	:	APCPDCL and 4 others
Date of Hearing	:	**27.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Sourabh Gupta, Advocate, GVKGPL Shri Puneet Yadav, Advocate, GVKGPL Shri Akshansh Gupta, Advocate, GVKGPL Shri L.P. Tiwari, Advocate, GVKGPL Ms. Swapna Seshadri., Advocate, AP and Telangana Discoms

Record of Proceedings

The matter was called out for hearing in virtual mode.

2. At the outset, the learned counsel for the Petitioner requested an adjournment on the ground of the unavailability of the arguing counsel. The learned counsel for the Respondent did not object to the said request. Accordingly, based on the consent of the parties, the hearing was adjourned.

3. The Petition, along with the IA, shall be listed for hearing on **22.12.2026.**

By order of the Commission

Sd/-
(T. D. Pant)
Joint Chief (Law)